

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. I

**Excise Cross Objection No. 91060 of 2015
In
Excise Appeal No. 85605 of 2015**

(Arising out of Order-in-Appeal No.CD/144/RGD/2014 dated 09.12.2014 passed by the Commissioner of Central Excise (Appeals), Mumbai)

Venus Wire Industries Pvt. Ltd.

.... Appellant

Atkargaon, Takai Adoshi Road,
Khopoli, District: Raigad- 410 203.

Versus

**Commissioner of Central Excise and
Service Tax, Raigad**

.... Respondent

Plot No.1, Sector-17, Khandeshwar,
Navi Mumbai- 410 206.

APPEARANCE:

Ms Payal Nahar, Advocate for the Appellant

Shri Mahesh Patil, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87450/2024

Date of Hearing: 09.12.2024

Date of Decision: 09.12.2024

Per: S.K. MOHANTY

Learned Advocate for the appellants prayed for withdrawing the appeal. The application dated 09.12.2024 filed in this regard is placed on record and is also perused by us. Prayer made by the

appellants is considered, and accordingly, the appeal is dismissed as withdrawn.

2. Cross-objection stands disposed of.

(Dictated and pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)

SM